[Shri S. N. Mazumdar.] British capital. For example, Ramaswami Mudaliar who is a Member of this House is very friendly with the British but when he faces the British shipowners in the International Conference, he has to take the stand that British shipowners are acting in a way detrimental to the development of our shipbuilding industry. Similar is the case in regard to chemical industry and soap. The very same gentlemen who are hand in glove with the British friendsthe British capitalists—complain that Government is succumbing pressure of the British people are not allowing the national shipbuilding industry to develop. had more time at my disposal, I could have developed this very theme to show that the second Five Year Plan cannot really be implemented without coming into conflict with the hold of the British capital on our country.

Lastly, I would like to say that I would have been prepared to accept any amendment to this Resolution but none has been forthcoming. The proposals for the second Five Plan have not yet been finalised; they have not been fully explored. Here also, I do not say that every word or comma in my Resolution is final. The principle and the spirit is If the hon. Members said that they supported the principle forward with had come amendments to show the correct way of implementing the spirit, I would have been prepared to consider them but they have not done that. I commend my Resolution to the House that it full well knowing may defeated. Ιt be defeated today but we have seen from past experience that whatever the Opposition says may be defeated but the logic of facts, the logic of history will show what truth there is in what we say.

THE VICE-CHAIRMAN: (SHRI H. C. MATHUR): The question is:

"This House is of opinion that with a view to successfully working the second Five Year Plan, Government should—

- (a) fix a ceiling on profits in all industrial undertakings in the country at a rate not exceeding 2 to 3 per cent. above the bank rate, and
- (b) provide for the utilisation of profits over and above the ceiling so fixed in granting loans to industries which are in need of such assistance."

The motion was negatived.

## RESOLUTION RE COMMISSION ON PRIMARY EDUCATION

श्री कन्हें <mark>यालाल ही० वेंद्य (मध्य भारत) :</mark> उपाध्यन्न महोद्य, मेरा प्रस्ताव इस प्रकार हैं :

"This House is of opinion that Government should appoint a Commission immediately to examine the kind of primary education that obtains in the country and to recommend suitable measures with a view to making it available to all children of schoolgoing age".

[The VICE-CHAIRMAN: (Shrimati Chandravati Lakhanpal) in the Chair]

उपाध्यन्न महोद्या, मुक्ते इस बात की प्रसन्नता है कि में शिचा से सम्बन्ध रखने वाले एक एसे आवश्यक विषय पर चर्चा आपकी उपस्थिति में कर रहा हुं। प्राइमरी एज्केशन के विषय में, में अधिक कहुं इसके पहले एक दो बातों पर प्रकाश डाल दंना चाहता हुं और वह वह कि यह जो प्रस्ताव यहां पर रखा गया है वह दो रूप में हमने सदन के सामने भेजा था। हमार बहुत से मित्रों ने अलग अलग प्रस्ताव प्रस्तुत किये थे और इस प्रस्ताव पर एक संशोधन

श्री सरवरं जी ने म्व किया हैं, वह इस प्रस्ताव का एक रूप था। किन्तु जिस स्वरूप में यह प्रस्ताव एजेन्डं पर रखा गया हैं, उस पर में चर्चा के लिए एक दो शब्द कह दंता हूं।

प्राइमरी एज्केशन एक एंसा विषय हैं, जिसका सम्बन्ध दंश के करोड़ों बच्चों से जुड़ा हुआ हैं। स्वाधीनता प्राप्ति के बाद इस दंश की जनता को यह आशा स्वाभाविक रूप से हुई थी कि दंश के बच्चे शिचित किये जायंगे और उनकी शिचा का उचित प्रबन्ध राज्य की ओर से होगा। यही नहीं जब हमारा संविधान बना तो इस संविधान में इस बात को स्पष्ट रूप से स्टंट डाइरेक्टिव प्रिसिपिल में स्वीकार किया गया था और एक निश्चित आदंश संविधान ने इस विषय में हमारी सरकार को दिया हैं। वह आदंश संविधान की धारा ४५ में इस प्रकार से हैं:

"The State shall endeavour to provide, within period of ten years from the commencement of this Constitution, for free and compulsory education for all children until they complete the age of fourteen years."

जब संविधान की इस धारा में इस विषय में स्पष्ट रूप से यह कह दिया गया है तब मेरी समभ में नहीं आता कि में इस विषय में यहां पर कूछ अधिक कहूं। इस दृश की जो राज्य सरकार हैं उनके हाथों में शिद्धण की व्यवस्था है । केन्द्र की ओर से जनता के शिद्धा के प्रश्न पर कुछ हस्तद्वीप समय समय पर किया जाता है और उच्च शिवाण के विषय में एक निश्चित पालिसी और निश्चित सिद्धान्त के अनुसार शिचण व्यवस्था देने के बार में योजना बनाई जाती हैं। किन्तू अगर प्राइमरी एज्केशन का प्रश्न आप लें तो सारं देश में भिन्न भिन्न प्रकार से उसकी व्यवस्था चल रही हैं। किसी राज्य की सरकार ने कोर्ड पद्धति अपना रखी हैं और किसी राज्य नै कोई पद्धीत अपना रखी हैं। प्रत्येक राज्य में भिन्न भिन्न प्रकार की पस्तकें और सिलेबस हैं और उनमें जो पहाई की व्यवस्था है उसके भी भिन्त भिन्त रहा हैं। शिच्चण के सम्बन्ध में, कितावों के सम्बन्ध में या किसी सम्बन्ध में अभी तक सारं दंश में एक रूप नहीं हो पाया हें और उसका परिणाम यह हैं कि आज हमारं सारं दंश में शिद्धा एक समस्या बनी हुई हैं। जहां तक संविधान की इस धारा का प्रश्न हैं, सरकार का यह एक निश्चित कर्तव्य हैं, सरकार के ऊपर यह एक निश्चित ड्यूटी आ गर्ड हैं कि वह दस वर्ष में दंश भर के सार चौंद्र वर्ष की अवस्था के बच्चों को कम्पलसरी शिचण के द्वारा शिचित करने की व्यवस्था करें। जो आंकर्ड समय समय पर हमार सामने सरकार की और से रखे जाते हैं उनको दंखते हुये हमें इस बात की शंका होती है कि क्या वास्तव में हमार संविधान की इस धारा के अनुसार हमार दंश में चाँदह वर्ष की अवस्था के जो बच्चे हैं वे दस वर्ष में शिचित हो सकेंगे और उन दरवाजों तक. जहां आज अन्धकार ने अपना सामाज्य फ'ला रखा है, शिद्धा की ज्योति दस वर्ष में पहुंच पायेगी या नहीं । इतने वर्षी के बाद शिवाण के जो आंकर्ड हमार सामने हैं. उस की गीत को देखते हूर्य तो में समभता हूं कि दस वर्ष तो क्या पचास वर्ष भी इस गीत से चला जाय तब भी संविधान के अन्तर्गत प्राइमरी एज्केशन की जो व्यवस्था है उसकी पीर्त नहीं हो सकती । संविधान की पवित्रता की रचा करने की जिम्मेदारी हमारं ऊपर आती हैं. पार्लियामेंट पर आती हैं और सरकार का ध्यान इस और आकर्षित करना एक नागरिक के नाते हमारा कर्तव्य होता हैं। एंसी दशा में में यह समकता हूं कि मेरा यह प्रस्ताव सामियक हैं कि शिद्धण की पद्धतियों के विषय में सरकार को एक निश्चित नीति अपनानी चाहिये और सार देश के लिये एक निश्चित क्रम की व्यवस्था करनी चाहिये जिससे जो गरीब और साधारण वर्ग के लोग दंडातों में रहते हैं उनकी भी शिद्धा से लाभ मिल सके और चाँदह वर्ष की अवस्था के जितने बच्चे हैं वे कम से कम अपनी प्राइमरी शिद्धा पूरी कर सकें। यदि इस प्रकार की व्यवस्था हमने नहीं की तो दस वर्ष

[श्री कन्हें यालाल दाँ० वेंद्य] में हम अपने दृश के सार बच्चों को शिद्मित नहीं कर पायेंगे और यह हमार लिये एक कलंक की बात होगी कि हम संविधान की इस पीदत्रता की रक्षा नहीं कर पाये। स्वतंत्रता प्राप्ति के बाद यदि शिक्षा के विषय में जनता हमसे कोई अपेना करं. तो उसका आेना करना उचित हैं। जहां तक रोजी का प्रश्न हैं या दूसर प्रश्न हैं, उनको भी ध्यान में रखना आवश्यक हैं। अभी अभी हमने एक लम्बे चौंडं प्रस्ताव पर विचार किया हैं। इस तरह दंश की प्रगति के लिये जो आवश्यक बातें हैं उनका करना जितना आवश्यक हैं उतना ही हमार शिद्धा मंत्रालय को और हमार प्लानिंग कमीशन को हमारी शिद्धा व्यवस्था पर सर्वप्रथम और पूरी शक्ति से ध्यान दंना आवश्यक हैं और इस काम के लिये जितने आवश्यक धन की जरूरत हो उसको स्वीकार करना चाहिये।

जहां तक शिद्धाण का सम्बन्ध हैं, जैसा कि हमारं संविधान में दिया गया हैं, प्राइमरी एज्केशन सब बच्चों के लिये कम्पलसरी होगी और सब को मूफ्त प्राप्त कराई जायगी। एंसी व्यवस्था करने में धन की बड़ी आवश्यकता होगी । लीकन सरकार को जहां दूसर कामों के लिये धन उपलब्ध करना पडता है, अपनी योजनाओं को पूरा करने के लिये धन की व्यवस्था करनी पडती हैं, वहां शिद्धा के विषय में भी सरकार का यह पहला कर्तव्य हैं कि वह धन की व्यवस्था कर । आज जिन राज्यों के हाथ में केन्द्र ने शिवा की जिम्मेदारी सींा रखी हैं, उनको जिस मंत्रालय के हाथ मैं धन की व्यवस्था करने का अधिकार हो वह इतनी सहायता प्रदान कर कि वे अपने राज्य के १४ वर्ष के बच्चों को संविधान की धारा के अनुसार शिच्चण दं सकें। यदि सरकार इस बात की अवहैलना करती हैं. यदि सरकार आदश्यक धन की व्यवस्था नहीं करती हैं, तो निश्चित रूप सं हमारं संविधान की पीवत्रता की रज्ञा नहीं होती हैं। सरकार को इस विषय में एक निश्चित नीरीत स्पष्ट रूप से जाहिर करनी चाहिये।

इसके अतिरिक्त संविधान की इस धारा अनुसार सरकार समय समय पर क्या करती रहती हैं और वह कॉन सी एंसी योजना हैं, वह कौन सा एसा कार्यक्रम है जिसके अन्तर्गत हमार सीवधान की इस धारा में जो व्यवस्था की गई हैं उसकी दिर्त हमारी सरकार दस वर्ष की निश्चित अवधि में करंगी, यह भी हमको बताते रहने की आवश्यकता हैं।

इस समय जो मूल प्रस्ताव है उसकी भावना पर सरकार को ध्यान दुना चाहिये । जैसा मैंने कहा आज तमाम राज्यों में भिन्न भिन्न प्रकार। की शिद्मण की व्यवस्थाएं हैं। वहां प्राथीमक शिद्धा प्रान्तीय भाषाओं में चलती हैं। राष्ट्रभाषा हिन्दी होने के नातं, हिन्दी को प्राथमिकता दी गर्ड हैं और इस कारण यदि सार देश का एक ही प्रकार का कैरिक लम हो, तो सारा काम भली प्रकार चल सकता हैं।

आज जो राज्यों में पुस्तकें चलती हैं उनकी दंखनं का मुभ्ने मौका मिला हैं। प्रत्येक राज्य में पुस्तकों का स्वरूप भिन्न भिन्न हैं और उनमें बंडा अंतर हैं। इसके साथ साथ आप देखेंगे कि उन पुस्तकों में का ही ब्लॅकमार्केटिंग चलती हैं। जो प्रकाशक लोग हैं वे का ही मुनाफा उन पुस्तकों में कमाते हैं । जो बच्चे उन पुस्तकों को खरीदते हैं उनको काफी दिक्कतें होती हैं। उन लोगों को सरकार की ओर से मुक्त पुस्तकें दंने की अभी व्यवस्था नहीं हैं जिससे गरीब बच्चों के लिये यह एक बांभ प्रतीत होता हैं। आज बहुत थोड़ बच्चों को भले ही कहीं कुछ स्कालरीशप के रूप में मिल जाता हो या जी पिछड वर्ग के बच्चे हैं उनको थोड़ी बहुत सहायता मिल जाती हो, किन्तू साधारण रूप में उन तमाम बच्चों को जो १४ वर्ष तक की अवस्था के हैं कोई सहायता नहीं दी जाती हैं। तो मैं यह बतला रहा था कि आज पुस्तकों में ब्लैंक-मार्कीटिंग होती है और इसके रोकने के लिये सारं दंश में एक निश्चित नीति के अनुसार किताबों की छपाई की व्यवस्था होनी चाहिये। आज होता यह हैं कि एक राज्य में एक पूस्तक चार आने की बिक रही हैं और उसी साइज की

पुस्तक दुसर राज्य में बारह आने, दस आने. आठ आने या छः आने की बिकती हैं। (Interruption) मेर एक मित्र कहते हैं कि आप आनों की बात करते हैं. आजकल किताबों का भाव रुपयों में रहता हैं। में तो जो होती होती कि ताबों में ब्लैकमार्की दिंग चल रही हैं उसकी बात कह रहा हूं । इसलियें निश्चित रूप से सरकार को यह चीज अपने हाथ में लेनी चाहिये और एक निश्चित केंरिक लम बना करके सार दंश के लिये एक एंसी शिक्षण पद्धीत की व्यवस्था करनी चाहिये जिससे प्रत्येक राज्य में पुस्तकें एक ही रूप में हों और एक ही भाव में बिकीं और शिद्मण पद्धति का संचालन इस रूप में हमार दंश में हो कि इस दंश की जो आवश्यकताएं हैं वे पूरी हों और हमार बच्चे शिचित हो सकें।

इन शब्दों के साथ में इस प्रस्ताव को सदन के सामने रखता हूं। श्री सरवर्ट साहब का इस प्रस्ताव पर एक संशोधन हैं और में समकता हूं कि वे इस पर ऑर अधिक प्रकाश डालने की कृपा करींगै।

VICE-CHAIRMAN (SHRIMATI CHANDRAVATI LAKHANPAL): Resolution moved:

"This House is of opinion Government should appoint a Commission immediately to examine the of primary education that obtains in the country and to recommend suitable measures with a view to making it available to all children of school-going age."

Mr. Wadia.

SHRI V. S. SARWATE (Madhya Bharat): Mr. Vice-Chairman, I have an amendment and with your permission I would like to move it at this stage. It will make the Resolution more comprehensive and it would be better if it is placed before the House for discussion with my observations.

THE VICE-CHAIRMAN: (SHRIMATI CHANDRAVATI LAKHANPAL): Yes, can move it.

SHRI V. S. SARWATE: Mr. Wadia would excuse me if I am coming in his way.

Madam, I move:

"That in line 2 of the Resolution, for the words 'of primary education' the words 'and extent of pre-primary and primary education' be substituted."

The purpose of this amendment is that the Commission should examine pre-primary educatior as well primary education. By 'pre-primary education' I mean that which is imparted to children or ought to be imparted to children from the age of about two and a half to six years. Taken normally, primary education should also include this education but sometimes the 'primary' is ueed in a restricted sense and denotes only the elementary education which is given after a boy child attains seven years, I have brought forward this amendment in order that the Commission should examine this pre-primary education also and in order to emphasize this aspect of the education which is at present most neglected this country. Madam, it is extremely necessary that this aspect of primary education be brought in a sufficiently forcible manner the attention of the Government as well as of the people. Some time before a Member asked me what this pre-primary education was. That is really the mental condition of most of the parents also. They do not understand what is pre-primary education. We of the old generation thought that the psychology and the developmental processes of body and mind of the child and the adult were the same. The same laws governed both and that what was true in the case of the adults was also true in the case of children. That was the

[Shri V. S. Sarwate.] psychology of the old generation and that is why they are not able to understand, appreciate or realise the changed outlook which is now coming in the psychology of the children. In the beginning of this century it began be discovered by scientists, by those who were devoted to child studies, that the biological structure of children, the functioning of their organs and the psychological processes of their mind were governed by entirely different laws than those which governed the development the adults. I will read out one or two authorities on this point. Gessel is one of the foremost American authors This is what he on child studies. says:

"For perspective we must grant that the pre-school period exceeds all other epochs in developmental importance. It occupies the seventy months of the human life. It is generally accepted that the of health and foundation ligence, and the pattern which the child follows in unfolding his personality are laid down in this period. The effects of malnutrition infectious disease in and early years are carried as scars on bones from childhood to death. Those weakened by ill-health childhood are rendered more susceptible to breakdown later. effects of psychic malnutrition mishandling are as serious, leading sometimes to unhappiness neurosis, sometimes to delinquency and crime. On the other hand helpful influences and robust health established in early years are permanent value."

Dr. Montessori, whose name is probably more known in this country, has observed in her book "The Absorbent Mind" as follows:—

"The first two years of life show a type of psychology entirely different from that of the adult. The child has a type of mind that absorbs knowledge and instructs itself. The most important faculties are built within the first two years of life. Our religious sentiment, our special feelings of patriotism are built during this period of life. At the age of three the child has already laid foundations of his personality. He hag powers of absorbing developed culture without fatigue."

That is why most of the progressive nations of the West give an important place to child education in their scheme of education. I shall give only two instances of countries which stand, as it were, at the two extremes -one of the U.S.A. and the other of the U.S.S.R. In the U.S.A. President Roosevelt, the elder Roosevelt, pointed a conference of laymen and experts in education in 1909 to study the problem of the development the child and youth. This conference became later on a decennial affair and every tenth year this conference The last was held. sitting was in Then the conference appointed 1950. a fact-finding committee for the benefit of its members so that the committee may collect all the available the results of material including study and research done during the past years on child development and place it before them. The volume which has been produced is called "Personality in the Making" and I would commend it to every Member and every parent. It provides a which fascinating reading would show what the importance of child life is, why we should respect the child, why the laws of child development are different, what exactly has been achieved and established so far by child studies and research and what requires to be implemented in future. They have suggested some measures also. I believe the Government must have got it. That would show them the importance that the U.S.A. attaches to the problem child development.

Then I shall refer to the U.S.S.R. In the U.S.S.R. in 1944 the Soviet Government made a regulation that the

provision of kindergarten and nur-(1) schools for the teaching of children between the age of and ight years was the duty and to ponsibility of the State and that the Government was bound to make the confor it. And accordingly that Givernment formed a plan extending over a number of years by which they extended the scope of the nurchools and kindergarten. In 1 he number of pupils studying indergarten and nursery schools came to 35 lakhs in a population of 200 Hoon. The Governments mot of the progressive countries of the W t have declared that educaion children between three and ix years is their responsibility. va their duty to provide education the children because the fate of morrow depended upon what these nildren learnt and how they deveped during their childhood. e the irchitects of tomorrow at a why all those Governments ve taken upon themselves the duty providing child education. And tat hu been the result? I will 'e i ich figures to compare with at a done in India. All these ires were supplied to me by the bas us of the countries concerned ated in Delhi and they lished in a small pamphlet in In-· for the benefit of the delegates he All India Child Education Connce which met at Indore in lary by under the Presidentship n hon Member of this House. Z in Hussain. Italy has a total late 1 46 million and of these umber of pupils in both Governand private institutions is about In France out of a total hon atur + 41 million, there are receiving educakli children In Polind the population is 24 1 while the number of pupils  $m - 3^{\pm}$ lakhs. Even in little which has only a population lakh the number of pupils is 30 mm The exact number is And compare with this our · in India. I had also collecte thins from the various to the nts in India for the

benefit of these delegates and they were very kind to send me both the number of pupils in their States and the policy they wanted to follow in the future regarding child education. The total number comes to 25,144 in a population of 400 millions, whereas in a population of 46 millions in Italy it is 9 lakhs. That is how matters stand and that is why it is necessary that the Government do appoint a Commission to examine the whole question so that they can understand and have a correct perspective of the importance of child education. Even these figures do not give a complete picture, or a complete perspective of the real condition of child education in our country. I shall show that time after time authorities, both in the Congress and in the Government, have declared that the State Governments should take upon themselves this responsibility and duty of providing child education. As hon. Members aware, the Indian are National Congress at its Session a Committee Haripura appointed under the Chairmanship of Dr. Zakir Hussain, to draw up a scheme of Basic Education. This Committee was to work under the advice and guidance of Mahatma Gandhi. Committee says in its report:-

"We feel very strongly the necessity for some organization of preschool education, conducted, or supported by the State, for children between the ages of three and seven.....We are anxious, however, that the State should not overlook its ultimate responsibility in the matter."

Here they emphasise that the State ought to take proper account of its ultimate responsibility in this matter of providing child education.

Then, again, I shall refer to another document of equal importance,—or probably more important in the eyes of the central Government or State Governments—generally known as the Sargent Report. This report is,

[Shri V. S. Sarwate.] in fact, the report of the Central Advisory Board of the Government of India which was entrusted with the task of preparing a scheme on "Post-Educational Development in India". This was in 1944. Advisory Board submitted a report. In that report on pages 12 and 13 they say:

Commission on

"It is one of the many consequences of the general lack of educational planning in India that a verv impressionable, plastic and educationally potent period of child's life has received so little attention. In most countries Europe and America it has now been already recognised that nursery or infants schools have an important part to play in every school system.....Outside India the nursery school has come into own, and has taken a well-defined place in the fabric of public instruction, but the importance of looking after the physical and mental welfare of future citizens from their earliest years has still to be brought home to the responsible authorities in this country....."

"It is the duty of the State to come to the rescue, for the sake both of its future citizens and of those that bear them, by providing bright, well equipped and wellstaffed Nursery Schools, where the children can be properly looked after, while their mothers are at work. Educationally the Nursery School aims at providing a carefully controlled environment which should cater in the healthiest and wisest manner possible for the mental, physical and social needs of the growing child."

Now, add to this what our revered and beloved Prime Minister says in his message to the Conference which was read at the conference:

"Gradually we are coming to realise that proper education is vital if a country is to progress and the most important part of education are the earlier years during childhood."

I believe there is nothing more say regarding the importance of this education. Madam, please allow me five or ten minutes more.

SHRI KANHAIYALAL D. VAIDYA: I particularly curtailed my speech in order to give part of my time to Mr. Sarwate.

SHRI V. S. SARWATE: I shall try to be as brief as possible. In fact, there is nothing more left for me to add to show that it is the duty of the State Governments to take up this matter and make due provision. Unfortunately, in the replies which have received from the various States none has admitted that it is thei responsibility. All say very compla cently that this is the duty of private citizen and of the privat sector to provide such education for their children. Further, no Sta seems to deplore the plight in whi it stands. Some of them make gran and the grants vary from 25 per ce to 75 per cent. of the admissible  $\epsilon$ penditure, which is the most libe aid. I want to mention that U.P. ] deplored the lack of proper edu tional facilities in their State. P bably one or two more State Gove ments have regretted that they co not do anything more in the field child education. Bombay is the 1 uncompromising.

SHRI D. NARAYAN: Thev Bombay is spending more than other State on primary education

SHRI V. S. SARWATE: I am ta of pre-primary education and standing on very firm ground be I have received a report from Government itself. The Gover says that pre-primary educatic not the responsibility of the Governments. Grants-in-aid to schools to the extent of 25 pe of their admissible expenditur being paid to those schools which are situated i

and backward areas only. So, even the grants which they used to pay to other private agencies have stopped. They now give aid only to those schools which are situated in slum areas and what do you think would be the amount they are spending on this? Rs. 28,000 out of an expenditure of Rs. 13 crores which is spent on education. Just imagine! Therefore, I say it is necessary that the importance of this and their duty towards children is brought home to them by the appointment of a Commission.

I would like to say a few words about the exact scope of this Commission. I am confining my remarks to the pre-primary stage because it is the most neglected one.

Madam, I would just like to say a few words about the scope of preprimary education. When the White House Conference was being held, it was said that "The purpose of Conference shall be to consider how we can develop in the children emotional and spiritual mental, qualities essential to individual happiness and to responsible citizenship, economic and and what physical, social conditions are deemed necessary for this development." nowadays the child study is being pursued in a co-operative manner.

Now, Madam, I would like to quote in this connection from the Encyclopaedia Britannica. It is stated there as follows:

"There is an increasing tendency to widen the scope of child psychology so as to include all the phases of child development, and to incorporate therein genetic psychology, anthropometry biometrics, pediatries, as well as clinical, educational and child guidance activities."

All these are to be co-ordinated the child study.

In conclusion, Madam, I have only to say that all the hon. Members here | Primary Education should have pre-

are parents, grandparents or guardians of their children, and all anxious to see that their children develop a healthy personality. that reason it is very necessary to appoint a Commission to go into all these questions. I hope that the House will unanimously adopt Resolution.

Prof. A. R. WADIA (Nominated): Madam, I rise to support in a very wholehearted way the main Resolution of my friend, Mr. Vaidya.

I am afraid, I shall have to give only a very qualified support to the lucid exposition that we have just had from Mr. Sarwate. I do not disagree with Mr. Sarwate on what he has said. There was a very wise Jesuit who said "Give me a child for the first seven years, and you can do with him what you like afterwards.' I quite appreciate all this. I can quite appreciate that the first seven years are the most impressionable and the most important period perhaps in the life of a person. But the question is whether we can give full effect in our country with our limited resources to the demand that Mr. Sarwate has made. At the present moment, I know that in Bombay for example-and which is a very wealthy city comparatively-we have got a number of nursery schools, and I can say with confidence that the education of a child in a nursery school costs much more than that of a student in a college. Now, if this be the case, is it possible for any Government, in the near future, to implement the ideals of Mr. Sarwate? However, if he merely mentions it as a sort of pious hope, I have not the slightest objection if the question is referred to the Commission which, I trust, the Government of India will be pleased to appoint.

Now coming to the main Resolution, Madam, this Commission should have been appointed years ago. there was any logic in our Government's policies, the Commission

[Prof. A. R. Wadia.]

ceded the appointment of a Commison University Education or on Secondary Education. It would have been definitely better if at the time the Commission on University Education was appointed. the Commission on Primary Education had been appointed, because then we have built up the whole basis of educational fabric from the bottom up-Unfortunately, this has been done, and as a result. primary education has suffered very badly.

There is another very great important reason why this Primary Education Commission should be pointed, and that is this. Primary education after all is going to be imparted, probably not merely in recognised fourteen languages in our Constitution, but in even more languages in different parts of India. And it is a very sound proposition every child should be educated, least in the primary stage, in his mother-tongue. But this will lead to an immense difference of outlook because of different methods of teaching in different States. And, to overcome that defect, if a representative appointed Commission were could give a correct directive to the different States as to what they should aim at in achieving primary education, and what cost they should incur, and what ideals they should have before them, I think the appointment commission of such an educational would be abundantly justified. It is absolutely necessary at the present stage.

Now take for example the matter of cost. Cost is immense. Unfortunately we know that the primary worst-paid in school teacher is the the whole of India now. Even our menial servants get much more than the primary school teacher. It is a matter of crying shame, and whatever may be the strain on the resources of our Government. this strain will have to be faced somehow in order to justify our democracy. And I do not believe that any democracy can be really successful with 80 per cent. illiterates. If we are going to make something of our democracy, we must have cent. per cent. literacy as soon as possible, maybe within ten years or even within twenty years, I don't mind but that should be our definite objective. And that is going to cost a good deal.

Now it seems to me that a Commission of the type that we have in mind should face the question of how to meet this excessive cost. Well, I to anticipate the shall not presume recommendations of such a Commision. But years ago, I ventured suggest, as Director of Public Instruction in Mysore, that if the income of our poor primary school teacher could be supplemented by the endowment of a certain piece of land to each village school, so that he could grow at least his own food and he could be given a little house, and perhaps a little addition to his pay as a primary school teacher, with the additional allowance he may get as a Post Master, or for some other functions which are usually assigned to our primary school teachers, it may be possible to get good teachers even on comparatively low wages for our primary schools. And this problem of cost they will have to face. And I think if we go back to our old village panchayat days, when gave something villargers willingly in kind to the village teacher, would also be very welcome at this stage, even in the twentieth century.

Then there is the question of curriculum. Of course, we hear a good deal about basic education. But am afraid, there is a good deal of difference of opinion as to what exactly basic education means, or should mean. In its pure form, I am afraid, it is going again to cost us a lot, and it is a question for the Commission to decide whether every one of our should only schools primary ideals of a basic devoted to the schools might school, or some

basic and the other schools might be permitted to develop on the more orthodox or cheaper lines, because some sort of cheaper education much better than no education at all. My unfortunate experience in country is that we are idealists, and we very often try to do too much with our limited resources and the result is that, while we aim at the maximum, we fail to achieve even the minimum. Now, Mr. Sarwate a little critical of the Bombay ernment. I must admit that we people in Bombay are somewhat We are not easily carried headed. away by slogans; we are not easily carried away by mere words. We are business people and we look at things as business propositions: "How much have we got? What is the use that we are going to make of this to produce the maximum result?" from this standpoint that the Bombay Government has said-and I am afraid said rightly-that the province of preprimary education belongs to the wealthy citizens. Those who afford it, by all means let them have After some years when we have succeeded in achieving cent. per cent. literacy in our land—perhaps at that time India will become richer alsoit would certainly be time to think of pre-primary education. At the present moment. I am afraid it is a little premature. Considering the question of cost, considering the question of curriculum and the fact that we are going to make so many different languages the media of instruction in the primary schools, it is necessary to develop some common ideals, some lessons. Our text-books common today might be inconsistent with one another. For example, the text-books in one language may make no mention of India but extol one particular State to which that language belongs; another linguistic State might do exactly the same thing and a third Indian emphasis on might lav little contradic-These patriotism. tions will unfortunately produce very unhealthy result on the minds of our students and that danger there. Therefore, it would be a good

thing if the Central Government were to make itself responsible for having a certain amount of general control on the type of text-books, on quality of the text-books and on the price of the text-books produced in know that the different States. I Central Government will immediately say that it is not its business and that under the Constitution it belongs to the States. We all know that, but the Central Government should play the role of a parent controlling the activities of all its children. It is very necessary to control the activities of our States, because we know how the States tend to go much too far in the direction of independence. After all the independence of States is a very relative thing. States exist only as the children of India. The primary thing that we aim at is the well-being of India.

THE DEPUTY MINISTER FOR EDUCATION (Dr. K. L. SHRIMALI): What about problem children?

SHRI M. GOVINDA REDDY: Problem children? The Education Ministry wonders why there should be children at all.

PROF. A. R. WADIA: I don't know whether the Deputy Minister means how genuine problem children have to be dealt with or that the States are problem children. Whatever it may be, in either case, they will have to be dealt with. For these reasons, I heartily support the idea of appointing this Commission, and I am very glad that Mr. Vaidya, who has moved this Resolution, has had the active support of so many of his other colleagues, and I am perfectly certain that, so far as this question is concerned, there can be no party politics. there can be no talk of communism or Congress. We are all interested in the education of our children. are all interested in having a real, genuine democracy which can be built up only on sound education. Full one hundred per cent. literacy is the ideal [Prof. A. R. Wadia.] which we aim at and therefore trust that this Resolution will be passed unanimously.

श्री दंबकीनन्दन (मुम्बई): माननीय समानेती जी, जो प्रस्ताव सदन के सामने हैं उसका स्वागत करते हुए में यह तो नहीं कह सकता कि इस प्रस्ताव को सम्पूर्णतः में मानता हूं। स्वागत तो में इस कारण कर रहा हूं कि प्रस्ताव की वजह से एक महत्वपूर्ण विषय, यानी प्राथमिक शिज्ञा के सम्बन्ध में यहां पर चर्चा हो जायेगी। आप जानते हैं कि हमार संविधान ने यह मर्यादा निश्चित की हैं कि १० वर्ष के अन्दर यानी १९६० तक इस मुल्क में ६ से १४ वर्ष तक के बच्चों को फ्री ऑर कम्यलसरी शिज्ञा दी जायेगी। अभी हम सन् १९४४ में हैं। पांच वर्ष अभी बकाया हैं।

आज प्राथमिक शिद्धा की क्या हालत है यह हमें सोचना चाहिये। जहां तक मूर्भ पता हैं, आज प्राथमिक शिक्षा में जो लड़के पढ़ रहे हैं उनकी तादाद करीब एक करोड ८८ लाख है। यह एक करोड़ ८८ लाख या ६० लाख कि हिये, ६ से ११ वर्ष तक के लड़के और लड़ कियों की समची तादाद नहीं हैं। ६ से ९९ वर्ष के लड़कों की जो संख्या हैं उसके ४० टका को ही आज स्कालों में पढ़ाया जा रहा हैं, यानी ६ से १९ वर्ष तक की उम् के सब लड़के और लड़ कियों को नहीं भढ़ाया जा रहा हैं। उन में से ६० टका अभी नाकी हैं। गत पांच वर्ष में हम ज्यादा से ज्यादा यहां तक पहुंच सके हैं कि सैंकड़ में ४० टका, ६ से १९ वर्ष तक उम के लहकों के पहाने की व्यवस्था कर सके हैं। ६० टका ६ से १९ वर्ष तक उम् के लहके अभी बाकी हैं।

प्रथम पंचवर्षीय योजना में कहा गया था कि यह मर्यादा ६० टका तक लें जाई जायेगी परन्तु दुःख हैं कि यह वहां तक नहीं पहुंची । मुफे यह भी शक हैं कि यह ४० टका तक भी पहुंची हैं या नहीं । आज इन ४० टका लड़कों पर सरकार का कितना खर्च हो रहा हैं ? करीब ४० करोड़

रुपया खर्च होता है । आम शिद्धा पर हिन्दूस्तान की प्रांतीय सरकारों का और केन्द्रीय सरकार का करीब ११२ करोड़ रूपया खर्च होता है. जिसमें ४१ टका खर्च प्राथीमक शिद्धा पर होता है, यानी इस पर करीब ४० करोड रुपया खर्च हो रहा हैं। इसका अर्थ यह हुआ कि ४० करोड रुपया खर्च करके हम सिर्फ ४० टका ही ६ से १९ वर्ष तक के लड़के और लड़िक यों को पढ़ा सकते हैं। यानी अभी तां इस उम के भी ६० टका लहके बगैर पढ़ाये रह गए हैं । इसके बाद १९ से १४ वर्ष तक यानी अभी सब मिलाकर करीब और ४--४॥ करोड लड़के और लड़कियां बाकी हैं जिनकी शिद्धा का हमें और प्रबन्ध करना है। तो हमें यह सोचना चाहिये कि रहे सहे इन पांच वर्षां में क्या यह हो सकता है और यदि इन पांच वर्षां में हमें इसे पुरा करना है तो फिर प्राथमिक शिज्ञा के सम्बन्ध में अपने कदम को कितनी तंजी से बढाना हैं। यदि हम संविधान की आज्ञा के अनुसार ६ से ९४ वर्ष की उम तक के लड़के और लड़ कियों को प्राथमिक शिद्धा देना चाहते हैं तो हमें सेकेंड फाइव ईयर प्लान में करीब २०० करोड रुपया खास कर के प्राथमिक शिक्षा के लिये ही रखना चाहिये और यदि हम यह तजवीज नहीं करते हैं. तो ६ से ९४ वर्ष तक क्या ६ से १९ वर्ष तक की उम के सभी बच्चीं की भी शिक्षा परी नहीं कर सकेंगे। तो जो सब से पहला और बड़ा सवाल हैं और जो सब जगह उठाया जाता है वह पैसे का है। यही बात १६९३ में स्वर्गीय श्री गोपालकृष्ण गोखले जी ने उस वक्त की संसद् के सामने, संसद् कहिये या असम्बली कहिये उसके सामने, कही थी कि जब तक केन्द्रीय सरकार प्रान्तीय सरकारों की पैसे से मदद नहीं करेगी तब तक फ्री और कम्पलसरी प्राइमरी एज्केशन नहीं हो सकेगी। वही हालत आज तक मौजूद हैं। आज भी हालत यही हैं कि जब तक केन्द्रीय सरकार प्रादंशिक सरकारों को रकम की प्री मदद नहीं दंगी तत्र तक संविधान में लिखे मृताबिक ६ से १४ वर्ष तक की उम् के लहके और लहकियां की प्राथमिक शिद्धा कभी भी फ्री एंड कम्पलसरी नहीं की जा सकती हैं। तो इस प्रस्ताव पर बौलने

का मेरा खास मकसद यही है कि द्वितीय पंचवार्षिक योजना में हमें इसको सब से पहली, दंनी चाहिये कि प्राचरिटी होने ऑर कम्पलसरी प्राथीमक शिचा सं कम २०० करोड़ लिये कम रुपयों की सालाना व्यवस्था प्लान में की जाय। प्रस्ताव में जो आवश्यक बात होनी चाहिये थी वह यही होनी चाहिये थी लीकन प्रस्ताव में जिक्र किया हुआ है "ki, d (f pii mary education'. To "What kind of primary education obtains in the country" में प्रस्तावक महोदय से कहना चाहता कि यह सवाल तो अब रहा नहीं। यह तो हमार शास्त्रज्ञों ने निश्चित कर लिया हमारी केन्द्रीय सरकार ने और हमारी प्रावृश्चिक सरकारों ने भी इसे मंजूर कर लिया हैं कि हमारी प्राथमिक शिद्धा का स्वरूप बीसक होगा यानी जिसे नई तालीम या ब्रीनयादी तालीम कहते हैं वही हमारा तर्ज होगा। तो उस विषय में तो किसी तरह की शंका रही ही नहीं हैं।

Commission on

मुक्त से पहले जो वक्ता बोल रहे थे उनसे में कहना चाहता हूं कि बड़ी अच्छी बात हैं. मुक्ते बड़ी खुशी हैं कि वह बम्बई से आते और उन्होंने बम्बर्ड का बड़ा अभिमान दिलाया । मैं बम्बर्ड से आता हूं और मुर्फ भी अभिमान हैं. परन्तु में याद दिलाना चाहता हूं कि बम्बई सरकार ने प्राथमिक शिचा का स्वरूप बीसक मान लिया ब्रीनयादी मान लिया है और अपने स्क्रूलों को ब्रीनयादी स्कूलों में बदल दंने के लिये हिन्दूस्तान में यदि कोई ज्यादा से ज्यादा खर्च कर रही है तो वह बम्बई सरकार कर रही हैं। इस बात का मुक्ते अभिमान हें और वाडिया साहब को भी होना चाहिये परन्त बीसक तर्ज से कूछ आपका मतभेद मालूम होता है । में उसमें जाना नहीं चाहता....

श्री ह० प्र० सक्सेना : आपने तो रंजोल्य्शन को सपोर्ट किया है ?

श्री दंबकीनन्दन : आपने ठीक तरह से सुना नहीं ।

श्री स्रंन्द्रनाथ द्विवेदी : ब्नियादी शिक्षा के बार में डिफरेंस हैं।

श्री दंवकीनन्दन : दूसरा सवाल, जब हम प्राथीमक शिद्धा पर विचार करते हैं, तो शिद्धकों का आता हैं। आज हालत यह हैं कि ४० परसेंट से ज्यादा ट्रंड शिचक हमार प्राइमरी स्कुलों में नहीं हैं यानी यदि आज की हालत में हम अपनी प्राथमिकशालाओं को टुंड शिच्नक दुना चाहते हैं तो हमें ६० टका नये *टें*ड शिक्षक पँदा करने होंगे और उसके लिये भी पैसा चाहिये। क्योंकि जब तक टेंड शिचक नहीं होंगे तब तक हम आज जो प्राथीमक शिद्धा को सुधारना चाहते हैं वह कभी नहीं बदल सर्कोंगे। जब हम प्राथमिक शिक्षा को बुनियादी स्वरूप देना चाहते हैं तो यह आवश्यक हो जाता है कि हम पहले शिचकों को ब्रिनयादी तालीम की शिद्धा दें और उस से ही आज हमारं बहुत कम शिद्धक ट्रंड ੇ ਜ਼

इसके अलावा एक सब से बड़ी दिक्कत की जो बात है वह यह है कि प्राथमिक शिच्नकों को जो तनख्वाहदी जाती है वह इतनी कम दी जाती हैं कि उससे ज्यादा, यहां तक कि शायद उससे दुगुनी या तिगुनी, तनख्वाह हमारी इस केन्द्रीय सरकार के पियुन्स को और सिपाहियों को मिलती हैं। मेरं पास अंक हैं: उनको आप दीखयेगा तो उनसे पता चलेगा कुछ राज्यों में इनको कम से कम २४ रुपये माहवार तनस्वाह दी जाती हैं औं एक राज्य में तो २४ पर खत्म भी हो जाती हैं, दूसर राज्यों में २४ से ६४ पर खत्म होती हैं और कूछ राज्य एसे हैं जो शुरू में २० इते हैं. ४० इते हैं और ज्यादा से ज्यादा हैंदराबाद राज्य में ६४ रुपये मिलती हैं और १९४ पर खत्म होती हैं।

आप समभ सकते हैं कि एक शिद्धक को जो कि गाव का पढ़ा लिखा एक गुरू कहलाता हें उसे शुरू में २४ रुपये मिलें और २० या ३० वर्ष नॉकरी करने के बाद ज्यादा से ज्यादा ४४ या ६४ या १०० पर पहुचे तो वह किस तरह से दिल से काम कर सकता है. अपना दिल प्राथमिक शिद्धा में लगा सकता है और हमारं बच्चों की देखभाल कर सकता है। यह मांग सारं दंश से की जा रही हैं कि प्राथिमक शिच्चकों की तनस्वाह बढाई जाय, उनका दर्जा बढाया जाये. उनकी प्रतिष्ठा बढाई जाये। प्रतिष्ठा करेंसे बढ सकती हैं दर्जा करेंसे बत सकता है जब कि पेट खाली है ? तो प्राथमिक शिद्धा पर विचार करते समय जहां हमें शिचकों की शिचा का विचार करना चाहिये वहां उसी तरह से शिचकों के पेट का यानी उनकी तनख्वाह का भी विचार करना चाहिये। जब तक हम यह विचार नहीं करेंगे तब तक वह सवाल पूरा नहीं होता। आज बहुत से राज्य एंसे हैं बहां पर कि शिद्मकों के साथ जिस तरह से व्यवहार किया जाता हैं जिस तरह का बर्ताव किया जाता है, वह बहुत शर्म की बात है।

इसके बाद में एक बात और कहना चाहता हूं। आज जो हमारी तीसरी दिक्कत हैं वह स्क्लों की इमारतों की हैं। आा कहीं चले जाइये दंहातों में प्राथमिक स्क्लों की एंसी इमारतों आपको दिखाई दंगी कि जहां इंसान तो क्या जानवर भी आराम रो नहीं बैठ सकते। जो हमारं भीवष्य के नागरिक हैं. जिन पर हमारं भीवष्य की सारी बागडीर हैं वै हमारं बच्चे जब तक अच्छं वातावरण में. अच्छी जगह जहां कि वे ठीक तग्ह से आरोग्य रह सकें उन में नहीं पढ़ेंगे और एंसी जगह पढ़ेंगे जहां कि न तो खिड़ कियां हैं. न उजाला हैं और न हवा हैं. ..

श्री ह० प्र० सक्सेना : बरगद का दरस्त तो हैं ?

श्री वंवकीनन्यन : जी हां, वह दरस्त तो हो सकता हैं। वहां तो सब को जाना हैं। तो मेरा कहना है कि प्राथमिक शिद्धकों के सवाल के साथ साथ शिचालयों की हालत भी हमें दूरुस्त करनी चाहिये यानी शिद्धालयों की इमारतों के बार में भी हमें विचार करना चाहिये और उसके लिये भी दिवतीय पंच-वार्षिक योजना में खास रूपयों की व्यवस्था होनी चाहिये और जितनी व्यवस्था आप शिद्धा और शिवको के लिये करेंगे उतनी ही व्यवस्था आएको इमारतों के लिये करना होगी यानी आपको करीब करीन दो साँ या ढाई साँ करोड रूपया खास कर के शिद्धालयों के लिये रखना होगा। तो इन तमाम बातों से आपको पता चलेगा कि प्राथमिक शिद्धा के मामले में आज हमारा कर्म आरो क्यों नहीं बढ़ रहा है ? इसका मतलब यह नहीं है कि कोई राज्य यह नहीं चाहता हैं कि प्राथमिक शिद्धा के ऊपर खर्च न बढाया जाये कोई राज्य यह नहीं चाहता कि उस राज्य के ६ से १४ वर्ष तक के हर एक बच्चे की शिचा न मिले परन्तु सवाल पेंसे का आ जाता हैं। हां, यह जरूर देखा गया है कि जिस प्राथमिक शिद्धा को प्रायरिटी देनी चाहिये वह नहीं दी जाती हैं क्योंकि आप देखेंगे कि १९२ करोड़ में से ज्यादा से ज्यादा ५० करोड़ रुगया प्राथमिक शिद्धा पर खर्च होता है जिसमें कि २ करोड बच्चे पढ़ते हैं और सेकेंडरी एज्केशन तथा युगिवर्सिटी एज्केशन के ऊपर करीब 30 32 करोड़ रूपणे खर्च होते हैं जब कि उन में लड़को की तादाद कुछ लाख है, बहुत तो दस पाच लाख ही हो सकते हैं। यानी यहां भी एक तरह का कॅपिटलिंग हैं। थोडों को बहुत और ज्यादा को कम।

श्रीमती उपसभाध्यज्ञा (श्रीमती चन्द्रावती लखनपाल:) : दंबकीनन्दन जी, आपका समय समाप्त हो चुका है. अब आप खत्म कीजिये।

श्री दंवकीनन्दन: में अभी कुल १० या ११ मिनट बोला हुं।

उपसभाध्यक्ता (श्रीमती चन्द्रावती लखनपाल) : आपने १४ मिनट लिये हैं।

श्री दंवकीनन्दन : मेरा खयाल हैं कि में १० या १९ मिनट बोला हुं। मुफ्ते आप ४ मिनट आगे दं दीजियेगा, क्योंकि ४ बज गये हैं।

श्रीमती उपसभाध्यज्ञा (श्रीमती चन्द्रावती ल खनधाल) : आप ४ मिनट आगे के दिन बौल सकेंगे।

THE VICE-CHAIRMAN (SHRIMATI CHANDRAVATI LAKHANPAL): The House now stands adjourned till 11 A.M. on Monday, the 22nd August 1955.

> The House then adjourned at five of the clock till eleven of the clock on Monday, the 22nd August 1955.